CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 57/2018 in OA No.3079/2017

New Delhi this the 13th day of March, 2018

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Mohar Singh, Helper (Technical) Group 'C' Aged about 60 years, S/o Late Sh. Lekh Ram, R/o H.No. 88, Village Moti Bagh, Nanakpura, New Delhi-110021.

... Petitioner

(By Advocate Shri M.K. Bhardwaj)

Versus

- 1. Sh. N.K. Sinha,
 Secretary, Ministry of I&B,
 Shastri Bhawan,
 New Delhi.
- 2. Sh. Shashi Shekhar Vempati, CEO, Prasar Bharti, PTI Building, New Delhi.
- 3. Supriya Sahu,
 Director General, Doordarshan,
 Doordarshan Bhawan,
 Mandi House, New Delhi
- 4. Ira Joshi,
 Director General (News),
 Doordarshan Bhawan,
 Mandi House, New Delhi
- 5. Shri K.P. Singh,
 Pay & Accounts Officer,
 All India Radio,
 Akashwani Bhawan,
 Parliament Street, New Delhi.

-Respondents

(By Advocate: Ms. Radhalakshmi R for Shri Rajeev Sharma and Shri D.S. Mahendru)

ORDER (Oral)

By Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, learned counsel for the respondents produced a speaking order dated 09.03.2018 and also served a copy of the same on the petitioner's counsel. She submits that the respondents have fully complied with the orders of the Tribunal.

2. In view of the above, we are satisfied that the orders of the Tribunal have been substantially complied with. Accordingly, the Contempt Petition is closed. Notices are discharged. However, the petitioner will have liberty to challenge the order passed by the respondents, if he is still aggrieved, in accordance with law.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar) Member (J)

cc.